

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:564

ANSWERED ON:26.02.2015

SPECIAL COURTS

Ram Shri Vishnu Dayal;Venkatesh Babu Shri T.G.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the details of various types of Judicial Magistrate courts etc. particularly Morning/Evening and special courts functioning in the country as on date, State-wise;
- (b) the total number of cases disposed of by these courts during the each of the last three years, State-wise;
- (c) whether the Government has issued any direction to State Governments for setting up of more such courts in their States and if so, the details thereof, State-wise ;
- (d) whether the Union Government has issued any direction to State Governments/other Central Government Ministries/ Departments to expedite appointment of public prosecutors for expeditious disposal of court cases; and
- (e) if so, the action taken thereon by the concerned authorities and if not, the reasons therefor?

**Answer**

MINISTER OF LAW & JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) to (c): Setting up and functioning of Morning /Evening/Shift/Special Judicial Magistrate Courts is within the domain of the State Governments and the High Courts. The 13th Finance Commission has made a provision of funds for the States for increasing the working hours of Courts through setting up Morning/Evening/Shift/Special Judicial Magistrate Courts utilising the existing infrastructure. As per the reports received, 2739 Morning/Evening/Shift courts have been set-up in various States in the country. A statement indicating state-wise number of Morning/Evening/ Shift/Special Judicial Magistrate courts set up and the cases disposed, as reported by the State Governments, is at Annexure.

(d)&(e): State Governments are primarily responsible for prosecuting criminals through the machinery of their law enforcement agencies. The Union Government, however, had issued an advisory to the State Governments in 2010 inter-alia for making available proper legal advice/services of prosecutors to the police and to put in place a suitable mechanism to regularly monitor and review the progress of prosecution of criminal cases at District/ State level and reporting the progress to the State Government/UT Administration at appropriate level.

Annexure

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 564 TO BE ANSWERED ON 26th FEBRUARY 2015

Number of Morning /Evening/Shift/Special Judicial Magistrate Courts set up and number of cases disposed by these courts

Sl.No. Name of State Number of Morning / number of cases disposed  
Evening/Shift/Special by these courts  
Judicial Magistrate  
Courts set up

1	Andhra Pradesh	592	31436
2	Telangana		
3	Assam	270	181016
4	Bihar	38	845
5	Gujarat	252	375330
6	Haryana	154	487536
7	Himachal Pradesh	2	Not available
8	Jammu & Kashmir	31	Not available
9	Kerala	5	40033
10	Maharashtra	394	1255607
11	Odisha	249	894
12	Punjab	148	816695
13	Tamil Nadu	59	23319

14 Tripura	177	143116
15 Uttar Pradesh	343	60188
16 Uttarakhand	25	3748
Total	2739	3419763

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